
(2023) 05 RAJ CK 0029

In the Rajasthan High Court

Case No : Criminal Miscellaneous (Petition) No. 1952 Of 2023

Krishan Lal And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 03-05-2023

Acts Referred:

Indian Penal Code, 1860 — Section 34, 354A, 365, 447, 506

Citation : (2023) 05 RAJ CK 0029

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : Vikash Choudhary, Vikram Sharma

Final Decision : Dismissed

Judgement

Manoj Kumar Garg, J

The instant misc. petition has been filed by the petitioners for quashing of FIR No.122/2023, Police Station Bhirani, District Hanumangarh for offences under Sections 447, 354A, 506, 365 & 34 of IPC.

Learned Public Prosecutor has submitted a report dated 03.05.2023 received from the SHO, Police Station Bhirani, District Hanumangarh, wherein it has been mentioned that after thorough investigation, Police is going to submit Final Report in this case. The said report is hereby taken on record.

In view of the aforesaid facts and circumstances, the present misc. petition has become infructuous and dismissed accordingly.

Stay petition also stands dismissed.